

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PROPLARITY INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Proplarity Infrastructure Private Limited
2.	Date of incorporation of Corporate Debtor	01/03/2013
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70109DL2013PTC248914
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-238, 2nd Floor North Ex Mall, East Delhi, Prashant Vihar, Delhi, India, 110085
6.	Insolvency commencement date in respect of Corporate Debtor	03.07.2024 (However the copy of order was received by the IRP on 09.07.2024)
7.	Estimated date of closure of insolvency resolution process	30.12.2024
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Vinod Kumar Chaurasia IBBI/IPA-001/IP-P00100/2017-18/10200
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	A-756, Sector-2, Rohini, New Delhi- 110085 Email: cavinodchaurasia@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	B-22, Pragati Vihar Hostel, Lodhi Road, New Delhi - 110003 Email: cirp.proplarity@gmail.com
11.	Last date for submission of claims	23.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees in a real estate project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Piyush Moona (IBBI/IPA-001/IP-P00990/2017-18/11630) 2. Ms. Babita Jain (IBBI Reg. No: IBBI/IPA-002/IP-N00321/2017-2018/10926) 3. Shraavan Kumar Vishnoi (IBBI/IPA-002/IP-N00040/2016-2017/10079)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: IRP office as per entry no. 10 above

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of **Proplarity Infrastructure Private Limited** on 03.07.2024 in CP (IB) -183(PB)/2024 (Copy of order was received on 09.07.2024).

The creditors of Proplarity Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 23.07.2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class i.e. Allottees in a real estate project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11.07.2024

Place : New Delhi

Sd/-

Vinod Kumar Chaurasia

Interim Resolution Professional

IBBI Reg. No.: - IBBI/IPA-001/IP-P00100/2017-18/10200

AFA Valid up to : 16/10/2024

फॉर्म-ए**सार्वजनिक घोषणा****(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड****(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)****प्रोप्लारिटी इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु****प्रासंगिक विवरण**

क्र.सं.	कॉर्पोरेट ऋणी का नाम	प्रोप्लारिटी इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
1.	कॉर्पोरेट ऋणी के गठन की तिथि	01/03/2013
2.	प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
3.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U70109DL2013PTC248914
4.	कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	बी-238, द्वितीय तल नॉर्थ एक्स मॉल, पूर्वी दिल्ली, प्रशांत विहार, दिल्ली, भारत, 110085
5.	कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	03.07.2024 (हालाँकि आदेश की प्रति आईआरपी को 09.07.2024 को प्राप्त हुई)
6.	दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	30.12.2024
7.	अंतरिम समाधान पेशेवर का नाम, पता, ई-मेल पता और पंजीकरण क्रमांक	श्री विनोद कुमार चौरसिया IBBI/PA-001/IP-P00100/2017-18/10200
8.	अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	ए-756, सेक्टर-2, रोहिणी, नई दिल्ली- 110085 ईमेल: cavinodchaurasia@gmail.com
9.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	बी-22, प्रगति विहार होस्टल, लोधी रोड, नई दिल्ली - 110003 ईमेल: cirp.proplarity@gmail.com
10.	दावों के निवेदन की अंतिम तिथि	23.07.2024
11.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	रियल एस्टेट प्रोजेक्ट में आवंटी
12.	दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	1. पीयूष मूना (IBBI/PA-001/IP-P00990/2017-18/11630) 2. सुश्री बबीता जैन (IBBI पंजीकरण सं. IBBI/PA-002/IP-N00321/2017-2018/10926) 3. श्रवण कुमार विश्वाई (IBBI/PA-002/IP-N00040/2016-2017/10079)
13.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेब लिंक: https://ibbi.gov.in/home/downloads भौतिक पता: उपरोक्त प्रविष्टि सं. 10 के अनुसार आईआरपी कार्यालय

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण, प्रधान पीठ, नई दिल्ली ने CP (IB)-183(PB)/2024 में 03.07.2024 (आदेश की प्रति 09.07.2024 को प्राप्त हुई) को प्रोप्लारिटी इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के खिलाफ कॉर्पोरेट दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

प्रोप्लारिटी इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों को 23.07.2024 को या उससे पहले अपने दावों का सबूत प्रस्तुत करने के लिए कहा जाता है, जो प्रविष्टि नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का सबूत जमा करेंगे। अन्य लेनदारों समेत परिचालन लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का सबूत जमा कर सकते हैं।

प्रविष्टि नं. 12 के खिलाफ सूचीबद्ध वर्ग से संबंधित वित्तीय लेनदार, फार्म सीए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि नं. 13 के खिलाफ सूचीबद्ध तीन दिवालिया पेशेवरों में से एक अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना आकर्षित होगा।

दिनांक: 11.07.2024

स्थान: नई दिल्ली

हस्ता/

विनोद कुमार चौरसिया

अंतरिम समाधान पेशेवर

IBBI पंजीकरण सं. - IBBI/PA-001/IP-P00100/2017-18/10200

एफएफ वैधता 16.10.2024 तक

First vessel at Kerala's massive new port



Cargo vessel San Fernando from China arrived at Kerala's newly built Vizhinjam International Sea Port on Thursday, marking the first container ship arrival at India's largest transhipment port, which will hold operations trials from July 12.

'108 agents held this year for human trafficking and illegal immigration'

NEW DELHI: At least 108 agents involved in human trafficking using forged passports and visas were arrested till June 30 this year as part of a crackdown carried out by the Indira Gandhi International (IGI) Airport police, senior officers aware of the police action said, adding that arrests have seen a nearly 90% rise from the same period last year.

The crackdown, officials said, is part of larger nationwide efforts to curb cases of human trafficking and illegal immigration, wherein Indians as well as citizens from neighbouring nations were cheated with the promise of safe

travel abroad for jobs. IGI Airport police officers said they have issued look-out circulars against 76 agents wanted regarding different cases of cheating, illegal immigration, and forgery, but are hiding in different foreign countries. The agents have used at least 10 different modus operandi including travelling using fake visa, through "donkey routes", on someone else's passport with similar features, making fake Indian passport for foreign nationals, changing identity after blacklisting and tampering of passport, said DCP (IGI Airport) Usha Ranganani.

According to data shared by Delhi Police, while 108 human trafficking agents were arrested till June 30 this year, the number of arrests of agents was 57 in the same period in 2023 — this means arrests have seen an 89.5% year-on-year rise for this period.

Of the 108 arrested agents, most of them were from Punjab, Gujarat, Haryana, Maharashtra, and West Bengal, officers said, adding that 19 were involved in cases of fake visa, while 24 were arrested in cases related to incidents where their clients travelled on someone else's passport with similar facial features. **HTC**

Modi holds key meet with top economists

Rajeev Jayaswal
letters@hindustantimes.com

NEW DELHI: Prime Minister Narendra Modi met economists on Thursday for a discussion that centered around policy measures required to boost inclusive growth with a medium-term road map to make India the third-largest economy in the world, which will in turn pave the way for achieving the aim of Viksit Bharat (developed India) by 2024, three people aware of the development said.

The conversation, ahead of the Union Budget 2024-25, was largely about accelerating efforts to rapidly alleviate poverty by keeping inflation under check, deepening and broadening welfare measures, and creating employment opportunities through investments and skilling, the people said, asking not to be named.

In a social media post on X, the Prime Minister confirmed the development. "Earlier today, interacted with eminent economists and heard their insightful views on issues pertaining to furthering growth," he said.

The meeting, held at Niti Aayog, is crucial as the government is likely to present the Modi government's vision for the next five years in the budget.

The meeting on Thursday was attended by Union finance minister Nirmala Sitharaman, sectoral experts, economists, and senior officials. Sitharaman is scheduled to present the budget for FY25 in the Parliament on July 23.



PM Modi and finance minister Nirmala Sitharaman at a meeting with economists in New Delhi on Thursday.

Niti Aayog vice chairman Suman Bery was a part of the meeting, as were planning minister Rao Indrajit Singh, chief economic advisor V Anantha Nageswaran, economists Ashok Gulati and Surjit Bhalla, and banker KV Kamath.

"This budget will be the first document providing a road map to transform India into a \$30 trillion developed economy by 2047 for projected 165 billion citizens," one of the people aware of the details said. "It will provide a template for a future-ready India." The identified focus areas

are rural development, agricultural growth, investments in infrastructure, health, housing, sanitation, education, skilling, security and trade, he added.

The PM will take inputs of experts and economists for accelerating economic growth and social reforms, a second person said. "The idea is to make lives of citizens easy and prosperous," he added. The suggestions centered around further consolidating the fiscal position, continuing public expenditure to boost growth, giving impetus to ease of living, and focussing on farmers, women, youth, middle-classes, and the vulnerable, he said. Economic development to tackle hunger and poverty eradication was also proposed in the meeting, a third person said.

Help farmers, contain inflation: RSS offshoot

Smriti Kak Ramachandran
letters@hindustantimes.com

NEW DELHI: Concerned by inflation, especially in the prices of essentials and food items, the Swadeshi Jagran Manch (SJM), an offshoot of the Rashtriya Swayamsevak Sangh (RSS), has urged the Union finance ministry to offer subsidies for micro irrigation system for small farmers and find ways to ensure remunerative prices to the growers.

It also suggested tax incentives on an employment-output ratio for industries to boost employment growth.

The RSS is the ideological fount of the Bharatiya Janata Party that leads the ruling National Democratic Alliance.

According to people aware of the details, the suggestions were made during a pre-budget meeting with government officials last month. The SJM has also suggested introducing wealth tax on vacant land to discourage "unnecessary land holding on the pretext of future requirements."

This has been done with a view to provide housing for all, said a person aware of the details. "Affordable housing should include hostels for workers and students," the SJM has suggested.

With inflation having been identified as a major concern, RSS offshoots have been urging the government to take steps to

control price rise. In line with that, the SJM has suggested that the government expenditure in building rural infrastructure like warehouses and cold chain "may be increased substantially".

Pointing out that there is a perception that higher prices given to the farmers causes food inflation, Ashwani Mahajan, the national co-convenor of SJM, said there is evidence to suggest that prices given to the farmers may control inflation by way of curbing profiteering by market players.

"The government needs to find novel ways to ensure remunerative prices to the farmers by using e-markets, modern warehousing facilities with marketable warehousing receipts and modern technology," he said.

To protect the rights of labour, it has mooted the idea of imposing a "robot tax" on use of labour-displacing technologies, which is claims is not to discourage the use of new technology but to cross subsidise those who face losses owing to labour displacing technologies. "The funds so raised can be used to help displaced to adopt new technologies," the SJM told the government. Production linked incentives schemes (PLI Scheme) should be introduced for import substitution from China including organic chemicals, plastic and EV related equipment has also been put forth.

{ FROM PAGE 1 }

NEET ARREST

by CBI.

The 30-year-old was produced before a special CBI court in Patna that remanded him to the agency's custody for 10 days. Investigators have said the question paper for the May 5 entrance test may have been leaked on May 3 while it was being transported from the Ranchi airport to the office of a courier company and then to the Hazaribagh branch of the State Bank of India (SBI) with the help of employees of either the transport company or the courier agency. The case was busted by the Bihar police's Economic Offences Unit (EOU) after a half-burnt question paper was recovered from the private school's hostel on May 5, hours after the commencement of the exam. The question paper bore the serial code of Oasis School, situated in Hazaribagh, and one of the exam centres. The school's principal Ehsanul Haque and vice-principal Imtiaz Alam are among the 12 people arrested by the federal agency in the case.

examination's integrity and address any malpractices. Pointing out that the ministry of health & family welfare oversees the counselling process for UG seats, which will begin in the third week of July 2024, the affidavit stated that any candidate found guilty of malpractice will have their candidature cancelled during or after the counselling process. NTA, on its part, submitted that the options being considered is to replace the mode of conduct of examination from pen and paper mode (OMR-based) to computer-based test (CBT) mode.

The students have challenged the results of the all India examination, claiming that the question paper was circulated on a Telegram channel one day prior to the scheduled examination, raising significant concerns regarding the integrity and fairness of the examination process. The top court is scheduled to take up the matter on July 18.

ADMIN ASKS RLYS

the first mega project of the Modi 3.0 government for Ayodhya.

For acquisition of land, the state government wants to take all precautions, said a senior official of the state government not wishing to be named.

In the notification issued on June 6, the government had listed areas where land will be acquired. Around 6,540 hectare land is to be acquired by the railways in five villages — Bagh Baigasi, Jalwanpur, Kazipur, Chitwa and Bagh Farharbaksh — for expansion of the station.

The Ayodhya administration convened a meeting with railway officials and the affected villagers last month and another round will be held soon.

Ayodhya district magistrate Nitish Kumar has directed railway officials to again carry out a survey of all five affected villagers where land is to be acquired, according to officials in the know of things.

"Make all possible efforts to spare houses from acquisition and address all issues of villagers before acquiring their land," the district magistrate said to railway officials.

In a recent interaction with affected residents of five villages, the district magistrate noted all their concerns and assured them of proper compensation before acquiring their land.

The Ayodhya administration has also shared a rehabilitation plan with villagers whose houses will be acquired.

Prime Minister Narendra Modi had inaugurated the revamped Ayodhya Dham Railway station on December 30, 2023.

The first phase of the Ayodhya Dham Railway station was launched in 2018 and came up with a budget of Rs 150 crore. "With the announcement of this project, the Centre has made it clear that there will be no let up in development projects in Ayodhya," said Ayodhya mayor Girishpati Tripathi.

Conceptualised by the state government to decongest the temple town, the New Ayodhya

Township or the GreenField Township that will span 1407 acres on both sides of Lucknow-Gorakhpur highway is another major project for which land will have to be acquired in Ayodhya.

The state government's housing and urban planning department is executing the project. The township will have a lake replenished with water of the Saryu river, a two-km elevated stretch of road, residential plots, group housing, commercial plots, ashram/muts and international guest houses among others.

{ KATHUA ATTACK } TOP SECURITY BRASS REVIEW SITUATION

Over 60 detained, say cops as searches enter Day 4



Senior police and Border Security Force (BSF) officers at the interstate security review meeting in Kathua on Thursday.

HT Correspondent
letters@hindustantimes.com

NEW DELHI: Search operations in Jammu and Kashmir's Kathua district intensified on Thursday, as the hunt for the terrorists behind the ambush on an army convoy entered its fourth day.

More than 60 people have been detained so far for questioning by security forces, officials close to the development said.

Both police and army per-

sonnel are on the lookout for the terrorists, who shot at an army truck passing through Badnora village on Monday, resulting in the death of five soldiers.

On Thursday, senior officials from Border Security Force (BSF), intelligence agencies, and Punjab and Jammu police, convened at a high-level inter-state security review meeting in Kathua to talk about improving border security following information about the terrorists allegedly infiltrating

into Kathua through the International Border (IB).

Punjab director general of police (DGP) Gaurav Yadav said in a post on X, "Today a highly useful Inter-State Coordination Conference between BSF, J&K Police, Central Agencies and the Punjab Police was held in #Kathua, J&K, to focus on enhancing border security and synergy between the two State Police Forces and the Border Guarding Force."

With inputs from PTI

DAKSHINANCHAL VIDYUT VITRAN NIGAM LIMITED, AGRA

Public Hearing Notice-Vidyut Vitran Nigam Limited, Agra has submitted True-Up Petition for FY 2022-23, Annual Performance Review Petition for FY 2023-24 and Aggregate Revenue Requirement/Tariff Petition for FY 2024-25 before Hon'ble Uttar Pradesh Electricity Regulatory Commission (UPERC). In this regard, Hon'ble Commission will hold Public Hearing on 18.07.2024 (Thursday) at 11.00 AM to be held at Venue: Rao Krishna Pal Singh Auditorium R.B.S. College, Pushpa Vihar Colony, Khandari, Agra, Uttar Pradesh-282002. All stakeholders and Public at large are requested to participate in aforementioned Public Hearing. Public notice issued by Hon'ble Commission and other details are available at Commission's website www.uperc.org and DVVNL website www.dvvn.org. "Save Electricity in the Interest of Nation" (Arif Ahmad) Chief Engineer (Commercial) DVVNL, Agra

पत्रांक: 569 / प्राणितो / दाविशुठिनिलि / मुअओ(वा) / सी-321 (जनसुनवाई) दिनांक: 11 / 07 / 2024

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Sd/-
Date: 11.07.2024
Place: New Delhi

Vinod Kumar Chaurasia
Interim Resolution Professional
IBBI Reg. No.: IBBI/PA-001/IP-P00100/2017-18/10200
AFA Valid up to: 16/10/2024

mint
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Bank of Maharashtra
Zonal Office, Block 4, Plate B, Ground Floor, NBCC, East Kidwai Nagar, New Delhi - 110023

PREMISES REQUIRED ON RENT

Approx. Carpet Area of Premises: 1000-1300 sq. ft.

Location: 1. Pushpanjali Enclave (Dist. North East Delhi, NCT Delhi) 2. East Patel Nagar (Dist. Central Delhi, NCT Delhi)

The proposed premises should be preferably at ground floor (with sufficient parking space) on lease rent basis for opening a branch along with ATM room with separate entrance. The premises should have adequate power load and provision of other infrastructural requirements as per Bank's requirements and specifications. The premises should be ready for possession or to be ready within 10-15 days as per Bank's requirement. The interested parties/ persons should submit their offers on the Bank's prescribed formats of "Technical Bid" and "Commercial Bid" respectively in two separate sealed envelopes super-scribing "Technical Bid" / "Commercial Bid" respectively upto **02.00 PM on 19.07.2024** in the office of Zonal Manager, Bank of Maharashtra, Zonal Office, Block 4, Plate B, Ground Floor, NBCC, East Kidwai Nagar, New Delhi. These formats can be obtained in person from above office during office hours and also can be downloaded from Bank's website www.bankofmaharashtra.in under "Tender" section along with this tender advertisement. The Bank reserves the right to cancel/reject any offer without assigning the reason thereof. No brokerage will be paid. Incomplete and delayed proposals will not be considered. For further details contact us at premises_del@mahabank.co.in Landline No. 011-20815297

Date: 12.07.2024
Place: Delhi

Deputy Zonal Head
Delhi Zone

FORM NO. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement giving details of Special Resolution to be passed for Shifting Registered Office of the Company from State of DELHI to the State of HARYANA Before the Regional Director Northern Region

In the matter of Sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **INMORPHIS SERVICES PRIVATE LIMITED**
(CIN : U93000DL2015PTC281817)
having its registered office at H.No 11A Avtar Vihar, Mohan Garden, New Delhi-110059, India ..Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on **Wednesday, 3rd Day of July 2024** to enable the company to change the Registered Office from "State of Delhi" to the "State of Haryana."

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Sh. Vinod Sharma, B-2 wing, 2nd Floor, Parvayaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant
Sd/-
HIMANSHU SINGHAL (Director)
DIN: 07211509

Date: 11.07.2024
Place: Delhi

NOTICE

NOTICE is hereby given that the Share Certificates for Larsen & Toubro Ltd bearing Equity certificate Nos. 101843, 253493, 370347, 462377, 1325787 and Distinctive Nos. - 4876662 to 4876711, [143225889 to 143225938], [578940314 to 578940413], [520129287 to 520129386], [139140033 to 139140032] respectively, under the folio no 10786681 of Larsen & Toubro Ltd standing in the name of Smt. Daya Wali Khanna ("the deceased holder") have been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificates for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selentum Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificates.

Sd/-
Ravi Khanna
[Applicant]

FORM NO. INC-26
Before the Central Government Regional Director, Northern Region, New Delhi

In the matter of Sub-section (4) of Section 13 Companies Act, 2013 and Clause (a) of Sub Rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of BL Pharmaceuticals Private Limited, Registered Office: HR-1813, FIF Sharma Market, Pul Prahladpur, New Delhi - 110044

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration to clause (Situation Clause) of Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 08.07.2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to Regional Director at the address The Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyangar Building, 2nd Floor, CGO Complex, New Delhi-110003, within Fourteen Days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For BL Pharmaceuticals Private Limited
Sd/-
(Rupali Jain)
Director
DIN: 02923369

Place: Delhi
Date: 12.07.2024

PUBLIC NOTICE

Notice is hereby given that the following shares of M/s Escorts Kubota Limited are stated to have been lost/mislaid/stolen and the registered holder(s)/ applicant(s) has/have applied for issue of duplicate share certificate(s):

Share holder Name(s) / Folio no	Certificate No's From To	Distinctive No's From To	Qty
Champa Sehgal / ESC0300096	903517 - 903522	36802134 - 36802433	300

Any person(s) who has / have any claim in respect of such aforesaid equity shares must lodge claim in writing with the Company within 15 days from the date of publication of this notice otherwise Company shall cancel the original share certificate(s) and issue duplicate share certificate(s) to the registered holder(s) / applicant(s).

Sd/-
Date: **July 12, 2024** (Champa Sehgal) W/o Kishan Lal Sehgal, Place : Faridabad H.No. 5-B/67, Near Banke Bihar Mandir, NIT Faridabad-121001,(HR).

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Inflow Housing Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date & Amount	Description of Secured Asset (Immovable property)
Mr. Ankit Khanuja, Mrs. Chanchal, Sain Gadam, Prospect No. 110163335	10/07/2024 Rs. 2219955.00/- (Rupees Twenty Two Lakh Nineteen Thousand Nine Hundred and Fifty Five Only)	All that Piece And Parcel Of The Property Being: Built Up Bearing Pvt Plot No. 13, Computed in Kharsa No. 816 Min. Situated in The Extended Lal Dora Village, Burari, Delhi-110054. Area: Admeasuring (lt. Sq. Ft.) Property Type: Saleable area, Carpet area, Property Area: 830.00, 525.00

If the said Borrower fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office : Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi or Corporate Office : IFL Tower, Plot No. 98, Udyog Vihar, Ph-II Gurgaon, Haryana.

Place : Delhi, Date : 12.07.2024 Sd/- Authorised Officer, For IFL Home Finance Ltd.

Stressed Asset Management Branch, SCO 137-138, Sector 8C, Chandigarh-160008. Contact No. 0172-2721096, Email id- ubin057871@unionbankofindia.bank

CORRIGENDUM

Referring to our publication made on 07.07.2024 in Financial Express (Chandigarh Edition), Financial Express (Delhi Edition), Rozana Spokesman (Main Edition), Jansatta (New Delhi Edition), Dainik Jagran (Chandigarh Edition), 03.07.2024 in Financial Express (Chandigarh Edition), Dainik Jagran (Main Chandigarh Edition) for sale of properties under SARFAESI Act, this is to inform that the e-auction platform has been shifted from IBAP/ MSTC e-Bikray portal (ibapi.in) to P S B Alliance Pvt. Ltd. (<https://ebkraj.in>). For viewing the property details, registration and login as bidder and participating in the auction process in respect of the auction notice/s already issued earlier as stated above and for change in terms and conditions of sale due to above reason/s, please visit <https://ebkraj.in>. Other terms and conditions of sale shall remain the same.

सेंट्रल बैंक ऑफ इंडिया Central Bank of India

1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

APPENDIX- IV-A [SEE PROVISO TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor, the Physical / Symbolic Possession of which have been taken by the authorized officer of Central Bank of India, secured creditors, will be sold on 17.08.2024 "As is where is", "As is what is" and "whatever there is" basis for recovery of dues to the Central Bank of India from below mentioned Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit (EMD) is displayed against the details of respective properties. For detailed terms and conditions of the sale, please refer to the link provided in: www.centralbankofindia.co.in or <https://ibapi.in>

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

Regional Office Delhi (North)
1398, First Floor, Chandni Chowk, Delhi-110006. Tel: 011-41028985

"IMPORTANT"

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FORM NO. 5 DEBTS RECOVERY TRIBUNAL

60011 University Road, Near Hanuman Seth Mandir Lucknow 226 007 (Area of Jurisdiction - Part of Uttar Pradesh)

Summons for filing Reply & Appearance by Publication

Original Application No. 214 of 2024
The Jammu & Kashmir Bank Ltd. Applicant

M/s Kailash Sports Industries & others Defendants

to:

- M/s Kailash Sports Industries, 69, Arya Nagar, S.K. Road Meerut through its Proprietor/ Legal heir of its proprietor Late Nirdesh Sangeta Tomar aged 41 years Who Late Nirdesh Resident of 69 Arya Nagar, S.K. Road Meerut.
- Mrs. Sonu aged about 57 Wife of Sushil Kumar Tomar Resident of 184 Arya Nagar, S.K. Road Meerut.
- Mr. Rajan Tomar aged about 30 years Son of Sushil Kumar Tomar Resident of 184 Arya Nagar, S.K. Road Meerut.
- Mrs. Sangeta Tomar aged about 41 years wife of Nirdesh Resident of 69 Arya Nagar, S.K. Road Meerut.

In the above noted application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/ duly authorized agent after publication of the summons and thereafter to appear before the Tribunal on 24.07.2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

Registrar
Debt Recovery Tribunal
LUCKNOW

Before the Central Government Registrar of Companies, Delhi

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3)

AND

In the matter of Newsquare Homes LLP having its registered office at 305 A/78 Guru Amar Das Bhawan, Nehru Place, New Delhi, India, 110019.

Petitioner Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "Delhi" to the state of "Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Delhi within 21 (twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For Newsquare Homes LLP
Sd/-
Rajani Kant Mishra
(DIN: 03116578)
Place: Mumbai
Date: 11.07.2024 Designated Partner

DESCRIPTION OF PROPERTIES TO BE AUCTIONED ON 17.08.2024 (30 DAYS NOTICE)

S. No.	Name of Branch	Authorised Officer/B.M	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Dues (Rs. in Lakhs)	Date & Type of Possession	Reserve Price / EMD Bid Increase
1.	Anand Parbat Delhi	Mr. Dhiraj Singh Bisht Mobile: 9999210655	Mr. Varinder Pal Singh and Mrs. Preeti Batra M/s Lara Exclusive	Property No F-267, Upper Ground Floor, without Roof Rights, New Rajinder Nagar, New Delhi - 10060, Owner - Mrs. Preeti Batra	27.10.2016 Rs. 72,31,969/- + Other Charges Applicable deductions/ repayments	03.04.2017 (Symbolic Possession)	₹ 1,54,00,000/- ₹ 15,40,000/-
					24.12.2018 Rs. 12,00,4,615/- + Other Charges Applicable deductions/ repayments	18.06.2019 (Symbolic Possession)	

E-AUCTION DATE: 17.08.2024, Time: 12:00 NOON TO 4:00 P.M WITH AUTO EXTENSION OF 10 MINUTES

Last Date & Time of Submission of EMD and Documents (Online) On or Before: 16.08.2024 Upto 4:00 PM. Bidder will register on website: <https://www.mstcecommerce.com> and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Global EMD Wallet through NEFT/RTGS/Transfer (after generation of challan from <https://www.mstcecommerce.com>).

The auction will be conducted through the Bank's approved service provider "https://www.mstcecommerce.com" E-auction will be held "As is where is", "As is what is" and "whatever there is" basis. "First bid must be higher than the Reserve Price". (All other charges/dues to the property will be borne by the purchaser). For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in Secured Creditor or Auction Platform (<https://mstcecommerce.com>) Helpline No.-033-22901004.

NOTICE FOR STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SARFAESI ACT 2002

The borrowers/guarantors/ mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

DATE: 11.07.2024
PLACE: DELHI

Authorised Officer, CENTRAL BANK OF INDIA,
R.O. Delhi (North), Chandni Chowk, Delhi

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MIUNDI, HVA ROAD, PUNE - 411036 Branch Office: Housing Finance Ltd, 477, 4th Floor, Aggarwal Cyber Plaza-2, Nsp Pitampura, New Delhi, Delhi-110034

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grih Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grih Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Finance Private Unltd Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(2) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 13/08/2024 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihhousing.com

Sl. No.	Proposed No. Customer Name (A)	Demand Notice Date & Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HL02244100000050 11195 SONU KUMAR (BORROWER) KARISHMA (CO BORROWER)	Notice date: 07/02/2024 Total Due: Rs. 2070564 (Rupees Twenty Six Lakh Seven Thousand Fifty Six Only) payable as on 07/02/2024 along with interest @ 12% p.a. till the realization.	Physical	All That Piece And Parcel Of Entire Second Floor, Without Roof Rights - Common Stair Case With Farking Sq.2 On Still Floor, Part Of Property No. 102, Area Measuring 31.69 Sq. Mtrs. B-1 Nck-4, Situated Lu The Layout Plan Of Rohin Residential Scheme, Sector-4, Delhi-110085 (Hereinafter Referred As Tie "Said Property") And Which Is Bound As Under: East-Na, West-Na, North-Na, South-Na, Thousand Only)	Rs. 38,08,000/- (Rupees Thirty Eight Lakh Eight Hundred Only)	Rs. 3,80,800/- (Rupees Three Lakh Eighty Thousand Eight Hundred Only)	12/08/2024 Before 5 PM	10,000/-	06/08/2024 (11AM - 4PM)	13/08/2024 (11AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/itself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) C1 India PVT. Ltd. Address: Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124, 2526 Support Email id - Support@bankauctions.com. Contact Person - Dharni P. Email id- dharni.p@ciindia.com Contact No. 9948182222. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of bank of NEFT/RTGS/IDD in the account of "Grih Housing Finance Ltd", Bank-ICICI Bank Ltd. Account No: 00065100460 and IFSC Code: ICICI0000062, R. N. Mukherjee Road, Kolkata-700001 drawn on or before 12/08/2024 and register their name at <https://www.bankauctions.com> and get user ID and password free of cost and get training on e-auction from the service provider. After their Registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address: Housing Finance Ltd, 477, 4th Floor, Aggarwal Cyber Plaza-2, Nsp Pitampura, New Delhi, Delhi-110034 mobile no. +91 9567265050 e-mail id rahul.r1@grihhousing.com. For further details on terms and conditions please visit <https://www.bankauctions.com> and www.grihhousing.com to take part in e-auction.

Date: 12.07.2024, Place: Delhi
Sd/- Authorised Officer, Grih Housing Finance Limited (Formerly Known as Poonawalla Housing Finance Ltd)

E-AUCTION - SALE NOTICE
Sale of secured immovable asset under SARFAESI Act

Whereas, the undersigned being the Authorised Officer of M/s. Cholamandalam Investment and Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002, hereby called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **Symbolic possession** of the properties mortgaged with the Company described herein below of the Columns on the respective dates mentioned in Column [E] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No.	Name And Address of Borrower & Loan Account Number	Date of Demand Notice	Outstanding Amount	Date of Possession
[A]	[B]	[C]	[D]	[E]
1	Loan Account No's: HE02AHE00000002518 & X0HEAHE00003010573	16-03-2024	Rs. 40,31,883/- as on 07-03-2024 and interest thereon	09-07-2024
2	Loan Account No's: HE02MRA00000010531, X0HEAHE00002953185 & X0HEMRA00004050762	16-03-2024	Rs. 59,80,051/- as on 07-03-2024 and interest thereon	09-07-2024

DESCRIPTION OF THE IMMOVABLE PROPERTY: All that Piece and Parcel of Residential House On Kharsa No.181 Kh Having Nagar Nigam No.61 Situated at Mauza Vrindavan Khadar, Tehsil & District Mathura Measuring Area 125.41 Sq.Mtrs. **Bounded As Under: East:** Land of Smt. Shanta Devi, **West:** Road 15 Ft Wide, **North:** Land of Sheela, **South:** Road 10 Ft Wide.

Date: 12-07-2024
Place: Mathura
Sd/- Authorised Officer
M/s. Cholamandalam Investment and Finance Company Limited

THE KANGRA CO-OPERATIVE BANK LTD.
C-29, Community Centre Pankha Road, Janakpuri, New Delhi-110059
Phone: 011-25611042, 25611043, 25611044
E-mail: legal@kangrabank.com, legal1@kangrabank.com, Website: www.kangrabank.com

APPENDIX IV-A
[See proviso to rule 8 (6)]

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of below mentioned Immovable Secured Asset under the Securitization and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with proviso to rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in General and in particular to the below mentioned borrower, mortgagor & Surety that the below described immovable property mortgaged/charged to the "Secured Creditor", the physical possession of which has been taken by the Authorised officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" BASIS THROUGH "SALE BY" e-auction (under SARFAESI Act & Rules, 2002) as per the particulars given hereunder:-

S. No.	Name of Borrower, Mortgagor & Branch	(a) Date of Demand Notice (b) Possession Type/Date. (c) Demand Amount	Description of Property	Reserve Price.	(a) Earnest Money Deposit. (b) Bid Increment amount. (c) Date & Time of Inspection (d) Last date/Time of EMD & KYC Submission. (e) Date/Time of E-Auction.
1.	a) Sh. Ravi Khosla S/o. Sh. Virender Khosla, JK220109 (39485) Loan account No: 0003911007752 (Borrower & Mortgagor)	(a) 04-10-2021 (b) Physical Possession/ 22-08-2022. (c) Rs.15.43.203/- together with further interest, penal interest and other charges as are applicable in the Loan account from time to time, from 30-09-2021 till the date of payment.	Second Floor (back Side) Without Roof/terrace Rights Out Of Built-up Property Bearing No.2/14, On Plot No. 14, In Gali No.2, Supper Area Measuring 40 Sq. Yds. Ie. 33.50 Sq.mtrs., Out Of Kharsa No.429, Situated In Revenue Estate Of Village Nasirpur, Delhi State Delhi, Colony Known As Kailash Puri, New Delhi-110045, Alongwith Common/combined Rights Of Main Entrance From Western Side, Passage & Staircases Leading From Still Floor To Top Floor. With Other Occupants Of This Building & With Provision Of One Bike Parking Space In Still Floor Area, With All The Free Hold Rights Of The Land Underneath, And The Same is Bounded As East : Gali 6 Ft. Wide, West : Portion Of Property, South : Portion Of Property, North : Others Property.	Rupees Ten Lakhs Severly Thousand Only (Rs. 10,70,000/-)	(a) Rs.1,07,000/- (b) Rs.10,000/- (c) 18-07-2024 11.00 am. To 4.00 p.m. (d) 29-07-2024 upto 5:30 pm. (e) 31-07-2024, 3:00 pm. To 5:00 p.m.

For detailed Bid/Tender form, terms and conditions of the said sale, please refer to the link provided in THE KANGRA CO-OPERATIVE BANK LTD., HEAD OFFICE AT C-29, COMMUNITY CENTRE, PANKHA ROAD, JANAKPURI, NEW DELHI-110058. The Secured Creditor Bank's website i.e. www.kangrabank.com.

The auction will be conducted through the Bank's approved service provider M/s. e-Procurement Technologies Limited (Auction Tiger), and for detailed Bid/Tender form, terms and conditions of the said sale and procedure of submission of Bid/Tender, are available from their website at <https://sarfaesi.auctiontiger.net>.

STATUTORY NOTICE AS PER SECTION 13 (8), RULE 8 (6) & RULE 9 (1) OF SARFAESI ACT, 2002

This notice should also be considered as a notice to the above named borrower & mortgagor in the said case, to pay the dues in full before the date of news paper publications of this sale notice, failing which this form will be sold on the above mentioned Sale/Auction date. This publication is also 15 days' notice to the above named borrower, mortgagor & Surety

HARISH SHARMA
AUTHORISED OFFICER
THE KANGRA CO-OPERATIVE BANK LTD.,
HEAD OFFICE AT C-29, COMMUNITY CENTRE,
PANKHA ROAD, JANAKPURI, NEW DELHI-110058
PHONE NO. 9013568419, 9013568418.

DATED: 09-07-2024
PLACE : DELHI

Chola
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: "CHOLA CREST", C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032. Branch Address: 1st Floor, Plot No. 1, Indra Puri, Near Madhav Puri, Maholi Road Crossing, Mathura (U.P.)-281004.

[Rule 8 (1)] POSSESSION NOTICE [For Immovable Property]

Whereas, the undersigned being the Authorised Officer of M/s. Cholamandalam Investment and Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002, hereby called the Act and in exercise of powers conferred under Section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **Symbolic possession** of the properties mortgaged with the Company described herein below of the Columns on the respective dates mentioned in Column [E] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No.	Name And Address of Borrower & Loan Account Number	Date of Demand Notice	Outstanding Amount	Date of Possession
[A]	[B]	[C]	[D]	[E]
1	Loan Account No's: HE02AHE00000002518 & X0HEAHE00003010573	16-03-2024	Rs. 40,31,883/- as on 07-03-2024 and interest thereon	09-07-2024
2	Loan Account No's: HE02MRA00000010531, X0HEAHE00002953185 & X0HEMRA00004050762	16-03-2024	Rs. 59,80,051/- as on 07-03-2024 and interest thereon	09-07-2024

DESCRIPTION OF THE IMMOVABLE PROPERTY: All that Piece and Parcel of Residential House On Kharsa No.181 Kh Having Nagar Nigam No.61 Situated at Mauza Vrindavan Khadar, Tehsil & District Mathura Measuring Area 125.41 Sq.Mtrs. **Bounded As Under: East:** Land of Smt. Shanta Devi, **West:** Road 15 Ft Wide, **North:** Land of Sheela, **South:** Road 10 Ft Wide.

Date: 12-07-2024
Place: Mathura
Sd/- Authorised Officer
M/s. Cholamandalam Investment and Finance Company Limited

Honda India Power Products Limited
CIN: L40103DL2004PLC203950
Regd. Office : 409, DLF Tower B, Jasola Commercial Complex, New Delhi -110025
Website : www.hondaindiapower.com | E mail : ho.legal@hssp.com

NOTICE OF THE 39TH ANNUAL GENERAL MEETING AND BOOK CLOSURE

Notice is hereby given that:

- The 39th Annual General Meeting (AGM) of Honda India Power Products Limited ("the Company") is scheduled to be held on **Thursday, September 05, 2024, at 12:00 Noon IST** through Video Conferencing ("VC") Other Audio-Visual Means ("OAVM") facility to transact the businesses as mentioned in the Notice of the AGM.
- The Ministry of Corporate Affairs has extended the facility of holding the AGM through VC/OAVM without the physical presence of the Members at a common venue by vide its circular dated September 25, 2023. Accordingly, the Members can attend and participate in the ensuing AGM of the Company through VC/OAVM.
- In accordance with the aforesaid Circular, Notice of the AGM along with the Annual Report 2023-24 is being sent only by electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories. Members may take that



शाहजहांपुर में दिल्ली-लखनऊ हाईवे के बरेली मोड़ पर बाढ़ के पानी के बीच से गुजरते लोग © जागरण

12 जनपदों के 633 गांवों में बाढ़, 18 लाख आबादी प्रभावित

जागरण टीम, लखनऊ: प्रदेश में समय 12 जिले बाढ़ से प्रभावित हैं। इसमें 33 तहसीलों के 633 गांव शामिल हैं, जिसकी करीब 17 लाख 97 हजार की आबादी प्रभावित है। इसमें 18 हजार से अधिक मवेशी भी प्रभावित हैं। 1 लाख 45 हजार से अधिक हेक्टेयर कृषि भूमि भी प्रभावित है। इन क्षेत्रों में 923 से अधिक बाढ़ चौकियां स्थापित की गई हैं, जहां से बाढ़ की स्थिति और राहत कार्यों की निगरानी की जा रही है। वहीं, 1033 से अधिक बाढ़ शरणालय स्थापित किये गए हैं, जहां बाढ़ से प्रभावित लोग रह रहे हैं।

बाढ़ राहत कार्यों में लापरवाही पर पांच एडीएम को नोटिस

पांच आपदा विशेषज्ञों से भी स्पष्टीकरण तलब, संतोषजनक जवाब न मिलने पर कड़ी कार्रवाई

मुख्यमंत्री सख्त

राज्य ब्यूरो, जागरण, लखनऊ: बाढ़ राहत कार्यों में लापरवाही बरतने वाले अधिकारियों पर मुख्यमंत्री योगी आदित्यनाथ ने कड़ी नाराजगी जताई है। उन्होंने क्षतिग्रस्त फसलों के सर्वे में लापरवाही बरतने वाले पांच जिलों के एडीएम वित्त राजस्व और आपदा विशेषज्ञों से दो दिन में स्पष्टीकरण मांगा है। संतोषजनक जवाब न मिलने पर मुख्यमंत्री इन अधिकारियों पर कड़ी कार्रवाई कर सकते हैं। मुख्यमंत्री बाढ़ से जुड़े कार्यों का हर दिन अपडेट ले रहे हैं और अधिकारियों को राहत कार्यों से जुड़े जरूरी दिशा-निर्देश दे रहे हैं ताकि जन-धन की कम से कम हानि हो।

बाढ़ प्रभावित क्षेत्रों का दौरा कर आमजन की परेशानियां जानेगी कांग्रेस

राज्य ब्यूरो, जागरण, लखनऊ: प्रदेश में जनाधार बढ़ाने के लिए कांग्रेस अब जनता के बीच जाएगी। इसी कड़ी में पार्टी बाढ़ प्रभावित क्षेत्रों का दौरा कर आमजन की परेशानियां जानेगी। कांग्रेस कार्यकर्ताओं की सक्रियता

राहत आयुक्त जीएस नवीन कुमार ने बताया कि मुख्यमंत्री को लखनऊ, प्रतापगढ़, सीतापुर, अंबेडकरनगर और बलिया के एडीएम वित्त राजस्व और आपदा विशेषज्ञ द्वारा बाढ़ संबंधी सूचना समय पर उपलब्ध न कराने एवं क्षतिग्रस्त फसलों के सर्वे में लापरवाही मिली है। उन्होंने इन अधिकारियों से दो दिन में स्पष्टीकरण मुख्यमंत्री कार्यालय को

बनाए रखने के लिए पोषारोपण अभियान के साथ ही कुछ अन्य कार्यक्रम भी शुरू किए जाएंगे। नए कार्यक्रमों के माध्यम से पार्टी अपनी बाढ़ प्रभावित क्षेत्रों का दौरा कर आमजन की परेशानियां जानेगी। कांग्रेस कार्यकर्ताओं की सक्रियता

उपलब्ध कराने के निर्देश दिए हैं। राहत आयुक्त ने बताया कि लखनऊ के एडीएम एफआर राकेश सिंह, आपदा विशेषज्ञ अमर सिंह, प्रतापगढ़ के एडीएम एफआर त्रिभुवन विश्वकर्मा, आपदा विशेषज्ञ अनुपम शोखर तिवारी, अंबेडकरनगर के एडीएम एफआर सदानंद गुप्ता, आपदा विशेषज्ञ सूर्यभान सिंह को नोटिस जारी किया गया है। बाढ़

करेंगे। इस माह के अंत में पार्टी नए कार्यक्रमों की घोषणा कर सकती है। नए कार्यक्रमों के माध्यम से पार्टी अपनी गतिविधियों को सभी वर्ग के लोग बीच बढ़ाने की कोशिश में है। महिला कांग्रेस की सक्रियता को बढ़ाने पर जोर है।

संबंधी कार्यों में शिथिलता बरतने पर सीतापुर के एडीएम एफआर नितीश कुमार सिंह, आपदा विशेषज्ञ हीरालाल और बलिया के एडीएम एफआर देवेन्द्र प्रताप सिंह व आपदा विशेषज्ञ पीयूष कुमार सिंह को नोटिस जारी किया गया है।

उत्तर प्रदेश की महत्वपूर्ण खबरें www.jagran.com पर पढ़ें

स्कूल में गुरुजी मोबाइल पर खेल रहे थे गेम, निलंबित

जागरण संवाददाता, संभल: शरीफपुर स्थित कंपोजिट विद्यालय के शिक्षक प्रेम गोयल बच्चों को पढ़ाने के बजाय करीब दो घंटे चालीस मिनट तक मोबाइल में व्यस्त रहे। डीएम डा. राजेंद्र पैंसिया के निरीक्षण में यह राज खुला। शिक्षक ने एक घंटा 17 मिनट तक मोबाइल पर गेम भी खेला। उनको निलंबित कर दिया गया है। बीएसए ने खंड शिक्षाधिकारी बहजोई विनोद कुमार को जांच सौंपी है। डीएम बुधवार को स्कूल पहुंचे। उन्होंने ही शिक्षक प्रेम गोयल ने मोबाइल जेब में रख लिया। डीएम ने उससे मोबाइल लेकर कर दिया। डीएम ने मोबाइल की स्क्रीन देखी, तो वह 2.39 घंटे तक लगातार मोबाइल ही चला रहे थे। इस दौरान उन्होंने एक घंटा 17 मिनट कैंडी क्रश सांगा गेम खेला। 26 मिनट उन्होंने एक नंबर पर बात की। इसके अलावा

17 मिनट फेसबुक चलाया। 11 घंटे देखे मोबाइल पर सच किया। आठ मिनट एक्शन डेश, छह मिनट यूट्यूब, छह मिनट दीक्षा, पांच मिनट इस्ट्रोग्राम पर व्यस्त रहे। तीन मिनट रीड एलांग एप चलाया। इनमें दीक्षा और रीड एलांग एप विभागीय हैं। इस अवधि में स्कूल में पढ़ने आए बच्चे खाली बैठे रहे। बीएसए अन्ना शर्मा ने बताया कि शिक्षक को निलंबित कर दिया गया है। स्कूल में 101 बच्चे पंजीकृत हैं। इनमें 47 बच्चे ही मौजूद मिले। इसके अलावा पांच शिक्षक और दो शिक्षा मित्र हैं। निरीक्षण के दौरान सभी उपस्थित मिले। डीएम को बड़ा लेखा पुस्तिका में भी गलतियां मिली हैं।

वरात से एक दिन पहले प्रेमिका के पिता की काट दी गर्दन

जास, एटा: दूसरी राजिह मारता करने से बौखलाए प्रेमी ने रात में गला काटकर प्रेमिका के पिता की हत्या कर दी। इसके बाद परिवार के साथ फरार हो गया। देर शाम पुलिस ने मुठभेड़ में आरोपित को गिरफ्तार कर लिया। उसके पैर में गोली लगी है। माया प्रकाश लोधी ने बेटी की शादी कासगंज में तय की थी। शुक्रवार को वरात आनी थी। बुधवार रात प्रकाश अपने पड़ोसी प्रकाश के चबूतरे पर चारपाई बिछाकर सोया। सुबह पांच बजे पत्नी शीला देवी उन्हें जगाने पहुंची, तो वीथू पड़ा। चारपाई पर माया प्रकाश का खून से लथथथ शव पड़ा था। एएसपी ने बताया कि पुलिस मुठभेड़ में आरोपित आकाश को गिरफ्तार कर लिया, उसके पैर में गोली लगी है।

छेड़छाड़ आरोपित की पीटकर हत्या, हाथ-पैर बांधकर घसीटा

जास, पीलीभीत: छेड़छाड़ के आरोपित अनिल को पीड़ित महिला के स्वजन ने गांव में ही सजा दे दी। दर्जनों ग्रामीणों के सामने हाथ-पैर बांधकर उसे घंटों पीटा। इसके बाद घसीटे हुए पुलिस चौकी की ओर लेकर चले मगर, रास्ते में ही उसकी मृत्यु हो गई। यह देख हमलावर शव छोड़कर फरार हो गए। बुधवार रात नौ बजे पुलिस वहां पहुंची मगर, बाढ़ के कारण कोई वाहन न मिलने से रातभर शव की रखवाली की। गुरुवार को शव वहां से हटाया जा सका। पुलिस का कहना है कि हत्याकर्ताओं के विरुद्ध हत्या की प्राथमिकी पंजीकृत की है। छेड़छाड़ का आरोपित अनिल पांच वर्ष पूर्व दुर्कर्म व हत्या के मामले में जेल भेजा गया था।

सरकारी कार्यालयों में चली ताबड़तोड़ छापेमारी, 19 पकड़े

जागरण संवाददाता, सहारनपुर: भ्रष्टाचार की लगातार मिल रही शिकायतों के बाद भी सरकारी कार्यालयों में अनधिकृत रूप से काम कर रहे लोगों का जमावड़ा कम नहीं हो रहा है। शुचितापूर्ण कार्यकेंद्रस्कृति के लिए मुख्यमंत्री योगी आदित्यनाथ के निर्देश पर गुरुवार को कई सरकारी कार्यालयों में एक साथ अभियान चला। विभिन्न सरकारी दफ्तरों में 19 लोग अनधिकृत रूप से कार्य करते पाए गए। सभी के खिलाफ मुकदमा दर्ज कर एसडीएम कोर्ट में पेश किया गया। कोर्ट से सभी को जमानत मिल गई। मंडलायुक्त डा. हृषिकेश भास्कर यशोद को बेहट तहसील सभागार

सहारनपुर के बेहट तहसील में कर्मिश्नर ने मारा छापा

में दस अनिधकृत लोग कार्य करते मिले। सभी 10 लोगों को पुलिस कोतवाली ले गई। कुछ अधिवक्ताओं ने तहसील के अधिकारियों पर भ्रष्टाचार के आरोप भी लगाए। एसडीएम दीपक कुमार ने बताया कि पकड़े गए 10 लोगों के खिलाफ कार्रवाई की गई है। ये लोग लेखपालों के साथ खसरा फीडिंग का कार्य कर रहे हैं। सहारनपुर के मंडलायुक्त ने बताया कि शिकायतें मिल रही थीं कि प्राइवेट लोग सरकारी कार्यालयों में काम कर रहे हैं। पूरे मंडल में एकसूत्र छापेमारी की गई है।

गोली मारने के दोषियों को सदाचरण की सजा

जास, बदायूं: गोली मारने के दो हमलावरों पर दोषसिद्ध तो हुआ मगर, उन्हें कारावास के बजाय सदाचरण की सजा सुनाई गई। गुरुवार को बिसौली के न्यायिक मजिस्ट्रेट ने आदेश दिया कि दोनों दोषी समाज के सामने अपना अच्छा आचरण प्रस्तुत करें। यदि इसमें कोई कमी पाई गई तो कारावास से दंडित किया जाएगा। दरअसल, दोनों हमलावरों के दोषी पाए जाने पर अधिवक्ता ने परिधीक्षा की मांग की थी, जिसके अंतर्गत सुधार का अवसर दिया जाता है। दोषियों ने इससे पहले कोई अपराध नहीं किया था, इसलिए सदाचरण की सजा सुनाकर गलती सुधारने को कहा गया। प्रकरण हबीबपुर गांव का है। यहां रहने वाले रामकिशोर ने पुलिस को बताया था कि खेत में सिंचाई को लेकर गांव के राधेश्याम व रामसेवक से विवाद था। चार वर्ष पहले दोनों ने खेत पर घेर लिया। मारपीट कर तमंचे

से गोली मार दी, जोकि उनके पैर में लगी। उन्होंने जानलेवा हमला की धारा में मुकदमा दर्ज कराया था। प्रकरण की सुनवाई के दौरान रामकिशोर व राधेश्याम व रामसेवक को बयान हुए। चिकित्सक को बुलाया गया। सभी पक्षों के बयान होने के बाद गुरुवार को न्यायिक मजिस्ट्रेट पंकज कुमार पांडेय ने राधेश्याम रामसेवक को दोषी माना। बचाव पक्ष के अधिवक्ता ने तर्क दिया कि दोषियों के विरुद्ध पहले कोई अपराध पंजीकृत नहीं है। पहली बार गलती हुई है। उन्होंने परिधीक्षा की मांग की। इस पर न्यायिक मजिस्ट्रेट ने राधेश्याम व रामसेवक को छह माह तक सदाचरण बनाए रखने का आदेश दिया। दोनों की गिरफ्तारी पुलिस करगी जोकि समय-समय पर समाज से भी जानकारी लेगी। यदि दोषियों के आचरण में सुधार पाई तो दोबारा सुनवाई कर कारावास की सजा सुनाई जाएगी।

तेल रिसाव समस्या का समाधान करेगा स्वदेशी स्पंज

जागरण विशेष

नई दिल्ली • जागरण



राउरकेला: समुद्री तेल रिसाव, चाहे वह दुर्घटनाशर हो या जानबूझकर, समुद्री जीवन, तटीय समुदायों और वैश्विक पर्यावरण के लिए एक गंभीर खतरा है। तेल रिसाव से समुद्री जीवों की मौत हो सकती है। इसके साथ ही यह मैंग्रोव वनों और प्रवाल भित्तियों जैसे संवेदनशील पारिस्थितिक तंत्रों को भी नुकसान पहुंचा सकता है। इस समस्या से निपटने के लिए वैज्ञानिक लगातार नए-नए तरीके खोज रहे हैं। इसी दिशा में एनआईटी राउरकेला के वैज्ञानिकों ने एक बड़ी सफलता हासिल की है। उन्होंने एक ऐसा स्पंज विकसित किया है जो तेल को सोखने में अत्यधिक प्रभावी है और इसे कई बार इस्तेमाल किया जा सकता है। यह आविष्कार तेल रिसाव की समस्या से निपटने के लिए एक क्रांतिकारी कदम साबित हो सकता है। शोधकर्ताओं ने इस तकनीक के लिए भारतीय पेटेंट प्राप्त कर लिया है और अब वे इसे व्यावसायिक रूप से उपलब्ध कराने के लिए उद्योगों से बातचीत

सुपरहाइड्रोफोबिक स्पंज की विशेषताएं

उच्च अवशोषण क्षमता: यह अपने वजन से कई गुना अधिक तेल सोख सकता है। रिसाव-प्रतिकारक: इसे कई बार इस्तेमाल किया जा सकता है, जिससे यह एक किफायती विकल्प बन जाता है। पर्यावरण के अनुकूल: यह किसी भी तरह के हानिकारक रसायनों का उपयोग नहीं करता है। उपयोग में आसानी: इसे आसानी से तैनात और संचालित किया जा सकता है। विभिन्न प्रकार के तेलों के लिए प्रभावी: यह विभिन्न प्रकार के तेलों और कार्बनिक सॉल्वेंट्स को सोख सकता है।

यौगिक का उपयोग किया गया है। विशेष प्रक्रिया के माध्यम से स्पंज की संरचना को इस तरह से बदला गया है कि यह स्पंज पानी को पीछे हटाता है और तेल को अपनी ओर आकर्षित करता है, जिससे यह पानी से तेल को अलग करने में अत्यधिक प्रभावी है। यह स्पंज अपने वजन से 100-110 गुना तक तेल और कार्बनिक सॉल्वेंट्स को अवशोषित कर सकता है। इसे 20 बार इस्तेमाल करने के बाद भी इसकी प्रभावशीलता 95 प्रतिशत तक बनी रहती है। शोधकर्ताओं की टीम में

आद्या शक्ति दास, तंत्रारानी महंती, अभिषेक कुमार, लव दसायिया, गोपीनाथ एम, मीना कादम, योगेंद्र महंती शामिल हैं।

इसको तेल फैलाव वाले क्षेत्र में स्ट्रप्स के रूप में तैनात किया जा सकता है। तेल सोखने के बाद, स्पंज को निचोड़कर तेल को अलग किया जा सकता है।

यौगिक का उपयोग किया गया है। विशेष प्रक्रिया के माध्यम से स्पंज की संरचना को इस तरह से बदला गया है कि यह स्पंज पानी को पीछे हटाता है और तेल को अपनी ओर आकर्षित करता है, जिससे यह पानी से तेल को अलग करने में अत्यधिक प्रभावी है। यह स्पंज अपने वजन से 100-110 गुना तक तेल और कार्बनिक सॉल्वेंट्स को अवशोषित कर सकता है। इसे 20 बार इस्तेमाल करने के बाद भी इसकी प्रभावशीलता 95 प्रतिशत तक बनी रहती है। शोधकर्ताओं की टीम में

सोने के सिक्के दिखाकर टगने वाले आठ दबाचे

जास, सहारनपुर: सोने के सिक्के दिखाकर टगी करने वाले बंगाल के आठ लोगों को पुलिस ने गिरफ्तार किया है। दो लोगों से आरोपितों ने 15 लाख रुपये की टगी की थी। दो आरोपितों से 557 नकली सोने के सिक्के और 91,500 रुपये नगद बरामद हुए हैं। एसपी सिटी अभिमन्यू मंगलिक ने गुरुवार को प्रकर वार्ता के दौरान बताया कि सात जुलाई को मेरठ के संजय सैनी ने मुकदमा दर्ज नहीं है।

सहारनपुर में मुकदमा दर्ज कराया था कि कुछ लोगों ने उसे सोने के नकली सिक्के बेचकर 10 लाख रुपये की टगी कर ली है। मुजफ्फरनगर के सिराजुद्दीन से भी पांच लाख की टगी की गई थी। आरोपितों के खाते में 4.5 लाख रुपये पुलिस ने फ्रीज कराए हैं। आरोपित पहली बार ही पकड़ में आए हैं। पहले से उन पर कोई मुकदमा दर्ज नहीं है।

भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण
(पूतन, पात परिवहन और जलमार्ग मंत्रालय, भारत सरकार)
मुख्यालय: ए-13, सेक्टर-1, गोरख-201-301।
दूरभाष: 0120-2544004; फैक्स: 0120-2543976 ई-मेल: vc.wal@nic.in
राष्ट्रीय प्रतिस्पर्धात्मक निविदा
*पटना में राष्ट्रीय अन्तर्देशीय नौवाहन संस्थान (एनआईएनआई) में मवन/ बुनियादी ढांचे के कार्यों का नवीनीकरण/संशोधन हेतु इच्छुक निविदादाताओं से ई-निविदाएं आमंत्रित की जाती हैं। निविदा दर्ताकरण और अन्य प्रारंभिक विवरण आईडब्ल्यूआई वेबसाइट www.iwai.nic.in और ई-प्रोक्वोरमेंट साइट <https://eprocure.gov.in/eprocure/app> पर उपलब्ध हैं।
दिनांक: 12.07.2024

वीरबल साहनी पुराविज्ञान संस्थान
(भारत सरकार के विज्ञान एवं प्रौद्योगिकी विभाग का स्वायत्त संस्थान, भारत सरकार, नई दिल्ली)
53, विद्यार्थिवालय मार्ग, लखनऊ (सुप्रीम)
वेबसाइट: www.bspj.res.in फैक्स: 0522-2740485/2740098
विज्ञान
वीरबल साहनी पुराविज्ञान संस्थान, लखनऊ में मान्य डॉ० गुरुमूर्ति जी पी. (विज्ञानी सी एवं मुख्य अन्वेषक) तथा डॉ० अनुपम शर्मा, (विज्ञानी सी एवं सह-मुख्य अन्वेषक) के पर्यवेक्षण में ए एन आर एफ-एस ई आर बी. सी आर जी योजना से वित्त पोषित "विलंबित चतुर्थमहालय के बंगाल की खाड़ी के उत्तरी सीमा में रासायनिक अपक्षय एवं अवसाद वृद्धाण-क्षेत्र: बंगाल की खाड़ी अवसादन में जलवायु-विवर्तनकी की विद्युमन युक्ति" विषयी प्रायोजित परियोजना (संख्या-CRG/2023/0007765) में योग्य अर्थव्ययों से कनिष्ठ शोध अध्येता (जे आर एफ: अध्येतावृत्ति रु, 37,000+ मकान किराया भत्ता) के वेतनादी पर हेतु आवेदन-पत्र आमंत्रित किए जाते हैं। विज्ञान का विवरण संस्थान की वेबसाइट www.bspj.res.in पर सुशोभित है। आवेदन की अंतिम तिथि: 25 जुलाई 2024.

कार्यालय उपनिदेशक (वि/याँ)
राज्य कृषि उत्पादन मण्डी परिषद, उप्र
किसान मण्डी भवन, गोमती नगर, लखनऊ।
Office E-mail id - ddemilucknow7@gmail.com
पत्रांक: वि/याँ(325)/2024/1618 दि: 11/07/2024
ई-कोटेशन
राज्य कृषि उत्पादन मण्डी परिषद, उप्र के मुख्यालय किसान मण्डी भवन, विभूति खण्ड, गोमती नगर लखनऊ में पूर्व से स्थापित 01 मंग Trane Make 300 TR Chiller Plant के Repair कार्य हेतु हेतु मूल निर्माता एवं अनुभवी फर्मों से वेबसाइट www.etender.up.nic.in पर Two Bid system i.e., (Technical Bid, Financial Bid) के माध्यम से दि: 27.07.2024 को 3.00 बजे तक आमंत्रित की जाती है, एवं उसी दिन ई-कोटेशन 3.30 बजे खोली जाएगी। ई-कोटेशन संबंधी प्रश्न एवं B00 वेबसाइट www.etender.up.nic.in पर उपलब्ध हैं। (Tender ID 2024_RKUMP_937767)
दैनिकल बिड हेतु आवश्यक प्रपत्र:-
1. ई-कोटेशनदाता फर्म का PAN वर्र GST अपलोड करना अनिवार्य होगा।
2. ई-कोटेशनदाता फर्म द्वारा विगत 03 वर्षों का टर्न ओवर अपलोड करना अनिवार्य होगा।
3. 300 टन क्षमता के चिलर प्लांट को स्थापित करने (एकल आर्डर) का अनुभव प्रमाणपत्र अपलोड करना अनिवार्य होगा।
उप निदेशक (वि/याँ)

Uttar Pradesh Medical Supplies Corporation Ltd.
(A Government of Uttar Pradesh Undertaking)
GSTIN: 09AACW2253PZZ, CIN: U08510UP2018SGC102425
Address: SUDA BHAWA, 7/23, Sector-7, Gomti Nagar Extension, Lucknow
Tender Ref. No.: GEM/2024/B/5144448 Date: 10/07/2024
Tender Notice Invitation
Uttar Pradesh Medical Supplies Corporation Limited, Lucknow invites tenders on GeM Portal from eligible and qualified Manufacturer/ Importer/ Authorized Agent for supply of **Advanced Dental Chair**. The schedules of Tendering activities are as here under:
S.No. Activity Date & Time
1 Tender Reference No. GEM/2024/B/5144448
2 Commencement of Downloading of Tender Document 10/07/2024
3 Date & Time of Pre-Bid Meeting 18/07/2024 at 3:00 PM in Conference Hall of UPMSC, Lucknow..
4 Last Date & Submission of Online Bids 31/07/2024 upto 12:00 PM.
5 Date & Time of Opening of Technical Bids 31/07/2024 at 12:30 PM.
6 Date of Completion of Examination of Technical Bid To be declared on GeM Portal
7 Date & Time of Opening of Financial Bid To be declared on GeM Portal
8 Date of Completion of Examination of Financial Bid To be declared on GeM Portal
The details of tender notice are given on GeM Portal & UPMSC website www.upmsc.in. Kindly check GeM Portal & UPMSC website for any detail & updates. Managing Director UPMSC
Department of Medical Health & Family Welfare, Uttar Pradesh

उत्तर प्रदेश राज्य ग्रामीण आजीविका मिशन
(ग्राम्य विकास विभाग उप्र)
प्रथम तल, एरिस्टोको कार्पोरेट टॉवर, विभूति खण्ड, गोमती नगर, लखनऊ-226010
दिनांक: 11 जुलाई, 2024
पत्रांक: 1647/1311/आजीविका/2018-19/लखनऊ
प्रतिनियुक्ति के आधार पर वरिष्ठ सहायक एवं लेखाकार को चयन हेतु विज्ञापित
उपरोध राज्य ग्रामीण आजीविका मिशन मुख्यालय, ग्राम्य विकास विभाग, लखनऊ में वरिष्ठ सहायक एवं लेखाकार की आवश्यकता है, जिसे राज्य सरकार के शासकीय विभागों में वरिष्ठ सहायक एवं लेखाकार के पद पर विचारित वेतनमान में कार्यरत पक्षियों से प्रतिनियुक्ति के आधार पर चयनित किया जाना है। प्रतिनियुक्ति से भर जाने वाले पद पर तैनाती राज्य सरकार के प्रतिनियुक्ति सम्बन्धी सामान्य नियमों एवं शर्तों के अन्तर्गत की जायेगी।
क्र.सं. पदनाम पदों की संख्या योग्यता
01 वरिष्ठ सहायक 02 एडवन्सोडिपेट तथा हिन्दी/अंग्रेजी में कम्प्यूटर डाटाप्रोग्रामिंग में स्मूतन गति 25 शब्द /मि
02 लेखाकार 01 शासकीय विभाग में लेखा सम्बन्धी कार्य का अनुभव
प्रतिनियुक्ति पर आवेदन करने वाले अभ्यर्थियों को अपना आवेदन विभाग से अग्रसारित करारक जमा कराना होगा तथा साक्षात्कार के समय विभागस्थल से अनापत्ति प्रमाण-पत्र प्रस्तुत करना होगा, अन्याय साक्षात्कार में प्रतिभाग नहीं कर सकते। इच्छुक अभ्यर्थी दिनांक 02.08.2024 तक अपने आवेदन पत्र उप्र09 राज्य ग्रामीण आजीविका मिशन, ग्राम्य विकास विभाग, प्रथम तल एरिस्टोको कार्पोरेट टॉवर, विभूति खण्ड, गोमती नगर, लखनऊ कार्यालय में पंजीकृत डाक द्वारा अथवा सीधे जमा करा सकते हैं।
संयुक्त मिशन निदेशक, उप्र09 राज्य ग्रामीण आजीविका मिशन, ग्राम्य विकास विभाग, उप्र09, गोमती नगर, लखनऊ।

NAGAR NIGAM, GORAKHPUR
No. 172/AMC/INNG/2024-25 E-Tender Notice Dated: 08.07.2024
Nagar Nigam, Gorakhpur invites Item Bids for the work mentioned below through e-Procurement in conformity with the terms and conditions of this advertisement and the detailed tender call notice in two Bid system from intending bidders fulfilling the eligibility criteria mentioned in this Notice and other qualifying requirements mentioned in this Tender Documents. Bidders can participate in the bidding after registering them on E-tendering portal <http://www.etender.up.nic.in>. Bidder can download the Tender Documents from <http://www.etender.up.nic.in> after paying the tender cost through online payment in the name of Nagar Nigam Gorakhpur, Bank Name- Indusbank Bank Account No. 10056883207 (IFSC Code: INDB0001501). Bidders will have to upload the scanned copy of transaction slip along with technical bid falling this; the Bid is liable to be rejected. The Bidder should deposit the Earnest Money online as above mentioned account. The bidders should have necessary Portal or Internet (Digital Signature Certificate) under e-procurement process of Govt. of Uttar Pradesh in required class/certificate. In case of any queries on this Tender Documents, intending bidders may contact Additional Municipal Commissioner, Nagar Nigam, Gorakhpur (Tel. No: 86110793001).
Name of the Work Earnest Money Deposit (Rs.) Tender Fee With GST@18%
To Carry out the work of ABC-ARV of stray dogs/Community Engagement in area of Nagar Nigam Gorakhpur 100000.00 1000.00
Time Schedule for Bidding:
S.No. Description Date
1 Start date of Tender document download 13.07.2024
2 Date of Pre-Bid Meeting 19.07.2024, 11:00
3 Last Date of Online submission of proposal 24.07.2024, 03:00 PM
4 Opening of Technical proposal 24.07.2024, 05:00 PM
5 Opening of financial proposal Will be communicate
1. Other details can be seen on website <http://www.etender.up.nic.in> (for view, download and bidding).
2. Subsequent communique, if required, shall appear in these websites.
3. Municipal Commissioner, Gorakhpur reserves the right to reject any or all the tenders without assigning any reasons.
4. Contractor who wants to participate in bid must register themselves on <http://www.etender.up.nic.in>.
5. For any other queries, please contact Additional Municipal Commissioner, Nagar Nigam, Gorakhpur. Also, for any further queries, the bidders are advised to send an email to: nagarnigamgkp@gmail.com.
Additional Municipal Commissioner Municipal Commissioner
Nagar Nigam, Gorakhpur Nagar Nigam, Gorakhpur

असलहा तस्कर गैंग के सरगना और दो सदस्य गिरफ्तार

जागरण संवाददाता, प्रयागराज: लंबे समय से अवैध असलहा की सलाई करने वाले एक अंतरराज्यीय गिरोह के तीन सदस्यों को पुलिस ने गुरुवार को गिरफ्तार किया है। अपराधियों की मांग पर कम समय में ही असलहा सलाई करने वाले गिरोह के सदस्यों से पुलिस ने दस आटोमेटिक पिस्टल, छह कारतूस और दो बाइक बरामद की हैं। एसओजी यमुनानगर और नैनी थाने की

पुलिस ने गैंग के सरगना बरीत हंडिया के प्रतियोगी छात्र शिवम पाण्डेय उर्फ कुनाल पाण्डेय, उसके साथी मेजा के राम प्रसाद पाण्डेय और मांडा के वशी मोहम्मद को गिरफ्तार किया है। इन्हीं गंगा कछार डीपीएस स्कूल के पास बेरेवदी करके दबाया गया। तलाशी में कुनाल के पास से आठ व राम प्रसाद और वशी मोहम्मद के पास से एक-एक पिस्टल, कारतूस बरामद हुई।

उत्तर प्रदेश
आजादी का अमृत महोत्सव
इलेक्ट्रॉनिक निविदा ई-प्रणाली के अंतर्गत
मदों की आपूर्ति हेतु निविदा आमंत्रण
भारत के राष्ट्रपति की ओर से उप मुख्य सामग्री प्रबंधक, उत्तर प्रदेश, आलमबाग लखनऊ-226005 द्वारा इच्छुक फर्मों से निम्नलिखित मद के लिये ई-निविदा आमंत्रित की जाती है-
क्रम संख्या निविदा संख्या संक्षिप्त विवरण मात्रा अंतिम तिथि
01. GEM/2024/B/5129047 Supply & Commissioning of Fork Lifter with Accessories Capacity 5 Ton as per attached technical specification Make- Godrej, Voltas & A.C.E. 4 Nos 12.08.2024
निविदा शर्त :- 1. विस्तृत जानकारी GEM वेबसाइट यानी <https://gem.gov.in> पर देखी जा सकती है। 2. मंजुल निविदा स्वीकार नहीं की जाएगी। टेंडर नोटिस संख्या- GEM/2024/B/5129047 दिनांक: 11.07.2024
चाहकों की सेवा में नुकसान को साथ

BRIDCUL (ब्रिडकुल)
ब्रिडकुल जोकि उत्तरप्रदेश सरकार का एक उपक्रम है, विराता मुख्य उद्देश्य राज्य एवं राज्य के बहुर उद्योगों में युवाओं को रोजगार का निर्माण, सेटु, मवन, रोपे एवं अन्य अवधारणा परियोजना का विकास करना है। ब्रिडकुल प्रतिनियुक्ति के माध्यम से निम्नलिखित पद हेतु योग्य अभ्यर्थियों से आवेदन आमंत्रित करता है-
क्र.सं. पदनाम संपूर्ण पदों की संख्या
1 परियोजना प्रबंधक 1
बोडिक योग्यता: अनुभव, वेतनमान, आयु सीमा, आवेदन पत्र का प्रारूप एवं विज्ञापन से सम्बन्धित अन्य विवरण विभाग की वेबसाइट <http://www.bridcul.com> (under the title "Recruitment") में देखा एवं डाउनलोड किया जा सकता है। आवेदन जमा करने की जतिम तिथि दिनांक 12.08.2024 अपराह्न 05.00 बजे तक है। किसी भी प्रकार का परिवर्तन विभाग की वेबसाइट पर ही प्रकाशित किया जायेगा।
महाप्रबंधक (मानव संसाधन), ब्रिडकुल दिनांक: 10/07/2024

एनीमल ब्रीडिंग रिसर्च ऑर्गनाइजेशन (इण्डिया) सलोन, रायबरेली
निविदा सूचना
क्रमसंख्या नीलामी की वस्तु का नाम/संख्या निविदा जमा करने की अंतिम तिथि धरोहर राशि
1 मुरं नल्ल के सांड संख्या में (14) 19-07-2024 5000
1- उपर्युक्त के सम्बन्ध में धरोहर राशि सिर्फ डिमांड ड्राफ्ट/RTGS द्वारा एनिमल ब्रीडिंग रिसर्च ऑर्गनाइजेशन Animal Breeding Research Organization के नाम से स्टेट बैंक ऑफ इण्डिया, सलोन रायबरेली में स्वीकार की जाएगी।
2- निविदा प्रपत्र संख्या में प्रत्येक कार्य दिवस पर 12 July 2024 से 19 July 2024 प्रातः 9-30 बजे से सायंक 5:00 बजे तक उपलब्ध है। निविदाएं सभी निविदाकर्ताओं के समक्ष 22-07-2024 को दोपहर 2.30 बजे खोली जाएगी।
3- संस्था से निविदा प्रपत्र प्राप्त करने हेतु क्रेता का आधार कार्ड पास होना अनिवार्य है।
4- नीलामी से प्राप्त बूट का उपयोग कृषि कार्य व माल की दुलाई के लिए किया जायेगा।
5- मास के कारोबार में शामिल कोई भी व्यक्ति नीलामी में भाग नहीं ले सकता।
महाप्रबंधक

कार्यालय पुलिस अधीक्षक, बाराबंकी
पत्र संख्या: न-30/11/2024 दिनांक: जुलाई 10, 2024
प्रेस विज्ञापित
सर्व साधारण को सूचित किया जाता है कि जनपद बाराबंकी पुलिस लाइन परिसर व पंडे ग्राउण्ड में निष्प्रयोज्य घोषित किये गये सूखे पेड़ों की सार्वजनिक नीलामी दिनांक 15/07/2024 को समय प्रातः 10.00 बजे पुलिस लाइन बाराबंकी में होना प्रस्तावित है। इच्छुक उम्मीदवारों को नीलामी में भाग लेने हेतु अग्रिम धनराशि रूपया 5000/- (पाँच हजार) दिनांक 14/07/2024 को समय प्रातः 10.00 बजे से 14.00 बजे तक जमा किया जायेगा। विस्तृत जानकारी के लिए किसी भी कार्य दिवस में प्रातः 10.00 बजे से 17.00 बजे सायं तक स्टोर रूम कार्यालय पुलिस लाइन बाराबंकी में सम्पर्क कर सकते हैं।
पुलिस अधीक्षक, बाराबंकी

कार्यालय अधिशाषी अभियन्ता, सा.नि.वि. खण्ड अनुपगढ़
क्रमांक- Raj Kaj 8694222 दिनांक- 5.7.2024
ई-निविदा सूचना संख्या 01 वर्ष 2024-25
(खण्ड अनुपगढ़ के अर्धन सहक निर्माण एवं नवीनीकरण का कार्य)
NIB Code - PWD2425A0566
राजस्थान के राज्यपाल महोदय की ओर से खण्ड अनुपगढ़ के अधीन सहक निर्माण एवं नवीनीकरण का कार्य के लिए सार्वजनिक निर्माण विभाग राजस्थान में उपर्युक्त श्रेणी में पंजीकृत संवेदकों से निर्धारित प्रपत्र में ई-टेंडरिंग प्रक्रिया द्वारा ऑन लाईन निविदाएं आमंत्रित की जाती हैं। निविदा में कार्य की संख्या है 1 है एवं कार्य की अनुमानित लागत 212.59 लाख है। कार्य का विषय निम्नार्थ एवं उनके सुधार (डिफेंड लाईबिलिटी पीरियड) का उपरारहित कार्य पूर्णता के पश्चात 5 वर्ष रहेगा। उक्त निविदा में आर पी. डब्ल्यू. ए. 100 एवं आरटीपीसी नियम-2013 की शर्त लागू होगी। निविदा से सम्बन्धित विवरण वेब

